

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

OA/020/768/2018

Date of Order: 09.08.2018

Between:

B. Sreenivasa Rao,
S/o. B. Nageswara Rao,
Aged about 41 years,
Working as Casual Mazdoor,
O/o Sub Divisional Engineer (E),
Electrical Sub Division,
BSNL, Tirupati, Chittoor District, A.P.

.... Applicant

And

1. The Union of India rep. By
the Secretary,
Ministry of Communication & Technology,
Govt. of India,
New Delhi.
2. The Chairman and Managing Director,
BSNL, Corporate Office,
B-148, Statesman House,
Bara Kamba Road,
New Delhi – 1.
3. The Chief General Manager,
Telecommunications, BSNL Office,
Nampally Road,
Hyderabad.
4. The Principal General Engineer (Electrical),
Telecommunications,
Electrical Zone,
Hyderabad.
5. The General Manager,
BSNL, Tirupathi,
Chittoor District.
6. The Sub-Divisional Engineer,
Electrical Division,
BSNL, 2nd floor, New Admn. Bldg.,
Beside Head Post Office, Tirupathi.

7. The Executive Engineer (Electrical),
Telecom Sub Division, 19-6-18,
BR Mahal Road, Tirupathi.

8. The Superintendent Engineer (E),
Electrical Circle, BSNL,
Vijayawada, A.P.

..... Respondents

Counsel for the Applicant ... Mr. Krishna Devan
Counsel for the Respondents ... Mrs. K. Rajitha, Sr. CGSC
Mr. M.C. Jacob, SC for BSNL

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDL. MEMBER
THE HON'BLE MRS. NAINI JAYASEELAN,ADMN. MEMBER

ORAL ORDER
{ Per Hon'ble Mr. Justice R. Kantha Rao, Judl. Member }

Heard Shri Krishna Devan, learned counsel appearing for the Applicant and Shri M.C. Jacob, learned Standing Counsel for BSNL and Mrs. K. Rajitha, learned Senior Central Govt. Standing Counsel, who took Notices for the Respondents.

2. The present O.A. is filed seeking the following relief:

“i) to declare the inaction of the respondent authorities in granting temporary status of Group D and also the regularisation as Group D and also the inaction on the representation dated 27.12.2014 submitted to all the authorities as arbitrary, discriminatory, malice in law, unjust and without application of mind, being violation of Article 14, 16 & 21 of the Constitution of India and also circulars issued by the Directorate of Telecom dated 16.9.1999 and 29.9.2000 and consequently direct the respondent authorities to grant temporary status of Group D w.e.f. 29.6.2000 and regularization as Group D from 1.10.2000 with monetary benefits, service and seniority due to him, forthwith and pass such other or further orders as deemed

fit and proper.”

3. The Applicant filed a representation dated 27.12.2014 before the 2nd Respondent and the same is not disposed of till filing of the O.A. in October, 2015. Today, since the delay in re-submission of the O.A. is condoned, we are inclined to dispose of the O.A. without going into the merits of the O.A. Therefore, the Respondents are directed to consider and dispose of the representation dated 27.12.2014 of the Applicant and pass appropriate orders within a period of two months from the date of receipt of a copy of the order.

4. The O.A. is disposed of accordingly at the stage of admission. No order as to costs.

(NAINI JAYASEELAN)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

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